Lsnn santosn tuimar Basu.J [Mr. Deputy Chairman in the Chair.]

I was just telling the House, Sir, a story of a firm in Calcutta, an old firm which I have called Martin, Skinner & Co. It ceased to have both Mr. Martin and Mr. Skinner and a new senior partner came in. At that time, the old Head Clerk came to the new senior partner and said, "Well, Sir, Mr. Martin gone, Mr. Skinner gone. What remains is '& Co.'". So, Sir, the same thing may happen in any partnership business and so, the question of hereditary does not arise at all

SHRI SATISH CHANDRA: I must admit, as Mr. Dhage has pointed out, that I have not got experience, of the profession; he has got plenty of experience of that profession. Well, Sir, my difficulty is that 3 P.M. chartered accountants themselves differ on this matter and perhaps Mr. Dhage is in a very insignificant minority. And not being in the profession, I think I can take a more detached view of this matter, of course, after having listened to Mr. Dhage and to the other view which is not similar to his own. Many distinguished members of the profession as well as a large body of chartered accountants and cost and works accountants, I suppose, have got a definite view that the firms and partnerships should be allowed to continue in the profession. The firms have got many advantages as I have pointed out before. Mr. Dhage, evidently has his nown difficulties and

MR. DEPUTY CHAIRMAN: And so you oppose the amendment?

SHRI SATISH CHANDRA: But please let me finish my sentence.

MR. DEPUTY CHAIRMAN: This point has been sufficiently debated.

SHRI SATISH CHANDRA: True, but Mr. Dhage made a long speech, Sir, when you were not in the Chair.

Mr. DEPUTY CHAIRMAN: No amount of repetition will convince. So you oppose the amendment?

SHRI SATISH CHANDRA: Yes, Sir.

MR. DEPUTY CHAIRMAN: The question is:

1. "That at page 2, line 12-13, the words 'or in partnership, with one or more members of the Institute in practice' be deleted."

The motion was negatived.

Mr. DEPUTY CHAIRMAN: The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 was added to the Bill.

Clause 4—Entry of names in the Register

SHRI V. K. DHAGE: Sir, I move:

2. "That at page 4, line 8, for the words 'three hundred' the words 'one hundred' be substituted."

MR. DEPUTY CHAIRMAN: Clause 4 and the amendment are before the House.

SHRI V. K. DHAGE: Sir, I need say only a few words in support of my amendment. I had explained last time that there is no parity in the question of charging the entrance fee. When a student has passed the examination and when he wants to enter this profession of cost and works accountancy or wants to be enrolled on the Register of cost and works accountants, he is required to pay Rs. 300.

MR. DEPUTY CHAIRMAN: And you want it to be reduced to Rs. 100.

SHRI V. K. DHAGE: But then a person who is an Associate and who has been in practice for five years and has been earning money—he cannot remain in practice unless and until he has been having sufficient practice—for such a person, it is provided that the entrance fee shall be Rs. 200, Here, it seems to me that the h»n.

Deputy Minister should, at least, see to the paying capacity of the persons concerned. Therefore, if you keep Es. 200 in the case of the associate •who has been in practice and also in continuous practice, then it is but proper that the student, who has just passed his examination and wants to be enrolled on the Register, should be charged only Rs. 100. That to me seems quite a fair proposition and I think the hon. Deputy Minister, at least on this point, which is very logical and reasonable", will concede my point.

MR. DEPUTY CHAIRMAN: Do you concede it?

SHRI SATISH CHANDRA: Sir, the matter was considered very thoroughly in the Select Committee and they have decided that this change is not necessary.

SHRI AKBAR ALI KHAN (Andhra Pradesh): I want to know what happened in the Select Committee.

MR. DEPUTY CHAIRMAN: Not necessary.

The question is:

2. "That at page 4, line 8, for the words 'three hundred' the words 'one hundred'  $b_e$  substituted".

The motion was negatived.

Mr. DEPUTY CHAIRMAN: The question is:

"That clause 4 stand part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill.

Clauses 5 to 8 were added to the Bill.

New Clause 8A

SHRI V. K. DHAGE: Sir, I move:

4. "That at page 6, after line 20, the following new clause be inserted, namely:

Accountants Bill, 1958 1268

'8A. Notwithstanding anything contained in this Act, members of the Institute of Chartered Accountants of India shall be entitled to practise the profession of cost and works accountancy as if they are the members of this Institute.'

MR. DEPUTY CHAIRMAN: The amendment is before the House.

SHRI V. K. DHAGE: Sir, the hon. Deputy Minister stated in his speech just now and quoted the statement of the President of the Institute to show what a cost and works accountant has to do. I don't know if you will allow me time to elaborate this point, but . . .

Mr. DEPUTY CHAIRMAN: Sufficient has been said on this point. It is not necessary to elaborate.

SHRI V. K. DHAGE: The evidence that was given before the Select Committee, from the Indian Merchants' Chamber, from the Federation of Chambers of Commerce and from the chartered accountants of Bombay, Madras and Delhi, is there. In the first instance, they have said that there is no need for a separate Institute of Cost and Works Accountants. They are also of the belief that the chartered accountants can continue the profession of cost accountants as well, since they have also been certifying statements with regard to cost. They have said that they should continue to do so. They have further said that if you wish to have a separate Institute of Cost and Works Accountants, then you should continue to recognise their certificates. And, therefore, they have said that they should be enrolled automatically on the Register of Cost and Works Accountants as well.

My hon. friend, the Deputy Minister, in his opening speech said that they were giving some sort of a concession to these chartered accountants. And the concession that he was will-